



2025:DHC:1281-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 2123/2025, CM APPL. 10037/2025, CM APPL.  
10038/2025 & CM APPL. 10039/2025

**STAFF SELECTION COMMISSION  
AND ANR**

.....Petitioners

Through: Mr. Sandeep Mahapatra, CGSC  
with Mr. Tribhuvan, Mr. Ishaan Malhotra  
and Mr. Vikash Kumar, Advs.

versus

**RAM SWAROOP DAGAR**  
Through:

.....Respondent

**CORAM:  
HON'BLE MR. JUSTICE C. HARI SHANKAR  
HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**  
**25.02.2025**

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1. Mr. Mahapatra, learned Standing Counsel for the petitioner submits, on instructions, that the petitioner is agreeable to comply with the impugned order of the Central Administrative Tribunal<sup>1</sup> within a period of three weeks from today but prays that the order may not be treated as a precedent.

2. In view of the aforesaid, we direct the petitioner to comply with the impugned order within a period of three weeks from today.

3. We make it clear that the impugned order shall not be treated as

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<sup>1</sup> "Tribunal" hereinafter



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a precedent in other matters.

**4.** The writ petition stands disposed of. Pending applications also stand disposed of.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**FEBRUARY 25, 2025**

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*[Click here to check corrigendum, if any](#)*